

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11051/2006

(From the judgement and order dated 21/02/2006 in WA No. 1422/2004  
of The HIGH COURT OF KERALA AT ERNAKULAM)

THE NEW BUS STAND SHOP OWNERS ASSN.

Petitioner(s)

VERSUS

CORPORATION OF KOZHIKODE & ANR Respondent(s)  
(With appln(s) for directions and prayer for interim relief and  
office report)(for final disposal)

Date: 25/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU  
HON'BLE MR. JUSTICE ASOK KUMAR GANGULYFor Petitioner(s) Mr. Anup G. Chaudhari, Sr. Adv.  
Mr. June Chaudhari, Sr. Adv.  
Mr. Ajit Pudasery, Adv.  
Mr. K.Vijayan, Adv.  
Mr. Prabhat Kr. Rai, Adv.For Respondent(s) Mr. K.Radhakrishnan, Sr. Adv.for  
Mr. B.B. Singh, Adv.Mr. P.V. Dinesh ,Adv.  
Mr. H.Mohan, Adv.  
Mr. P.Rajesh, Adv.UPON hearing counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Judgment reserved.

(Parveen Kr. Chawla)  
Court Master(Indu Satija)  
Court Master